# CENTRAL ADMINISTRATIVE TRIBUNAL

### CALCUTTA BENCH

M.A.**\$5** of 1998 (O.A.75 of 1992)

Date of Order: 06-3-98.

Present: Hen'ble Mr.Justice S.N.Mallick, Vice-Chairman. Hen'ble Mr.S.Dasgueta, Administrative Member.

#### KATAMARTY ACHUTA RAMAIAH

-VS-

UNION OF INDIA & ORS. (B.K.MAHANTI)

# ORDER

## S.N.Mallick, VC.

on the Contempt Application does not merit in consideration.

On the date fixed for hearing the Contempt Application, the petitioner's counsel was absent. We disposed of the Contempt Application after hearing the ld.counsel appearing for the alleged contemners and also after going through the records.

Mr.Chatterjee's contention is that we passed the Order without looking into all the materials on record and as the compliance was done after more than a year, the Court could not have taken the view that the order has been substantially complied with.

We do not find any merit in such submissions. The application stands rejected.

(S.Dasgupta)
Member(A)

(S.N.Mallick) Vice-Chairman.